(c) if so, what is the plan of action that has been formulated?

248

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) Pursuant to the declaration of Ebola Virus Disease (EVD) as Public Health Emergency of International Concern by World Health Organization, Government of India commenced screening of passengers arriving from or transiting through EVD affected countries at identified Airports and Ports. At present, such passengers coming by Air are being routed through seven International airports. Passengers / crew arriving through ships are screened at nine major Ports. Special Health units are functioning at these Airports and Ports and are manned by trained medical and paramedical staff.

The Integrated Disease Surveillance Programme is tracking the passengers who arrive in India from EVD affected countries and who have history of contact with a suspect or confirmed EVD case. The tracking is done for 30 days. Two laboratories namely National Institute of Virology (NIV), Pune and National Centre for Disease Control (NCDC), Delhi are testing clinical samples of high risk passengrs. 10 more existing laboratories with required Bio Safety Level (BSL) standards have been identified to collect, test and store samples.

The States have been provided guidelines on screening, risk categorization of patients, clinical case management and infection control practices.

State Governments have identified isolation facilities to manage cases of Ebola Virus Disease. Master Trainers of 25 States have been trained and Mockdrill conducted. Rapid Response Teams of all States/Union Territories have been trained. Personal Protective Equipment provided to all States/Union Territories to deal with EVD cases. A helpline is also functioning from Ministry of Health and Family Welfare.

## AIIMS-like hospital in Jammu and Kashmir

†1034. SHRI NAZIR AHMED LAWAY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government plans to open a big hospital in Jammu and Kashmir on the line of AIIMS;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

<sup>†</sup>Original notice of the question was received in Hindi.

THE **MINISTER** OF **HEALTH** AND **FAMILY** WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) Yes.

The Central Government has planned to set up AIIMS in each State in a phased manner.

While presenting the Budget for the year 2015-16, the Hon'ble Finance Minister has announced to set up AIIMS in Jammu and Kashmir along with other States.

State Government of Jammu and Kashmir has been requested on 31.03.2015 to identify suitable alternate locations for setting up of new AIIMS in the State. The State Government has to undertake to provide land approximately 200 acres free of cost and other required infrastructure such as suitable road connection, sufficient water supply, electricity connection of required load and regulatory / Statutory clearances. A copy of prescribed checklist has also been sent for furnishing the required details.

## Funds to Chhattisgarh for healthcare infrastructure

†1035. DR. BHUSHAN LAL JANGDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Chhattisgarh is to get ₹ 16.50 crore under the head Strengthening of Health Infrastructure every year from 2011-12 to 2014-15, as per the recommendations of the Thirteenth Finance Commission, if so, by when the said amount will be released; and
- (b) whether it is a fact that the Rajnandgaon and Sarguja Medical Colleges have not received the amount of grant, if so, whether this amount will be released immediately?

**MINISTER** OF **HEALTH** AND **FAMILY** THE WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As per the award of the Thirteenth Finance Commission, a grant of ₹ 66.00 crore was recommended for the Government of Chhattisgarh for Strengthening Health Infrastructure under State Specific Needs for the award period 2011-15. In keeping with the Action Plan of the State Government, an amount of ₹ 16.50 crore was available to the State in 4 instalments, subject to fulfillment of conditionalites as specified for release of these grants. The first instalment of ₹16.50 crore has been released to the Government of Chhattisgarh. Subsequent installments were not released due to non-submission, by State Government, of utilization certificate, physical progress and Action Plan duly approved by High Level Monitoring Committee (HLMC).

<sup>†</sup> Original notice of the question was received in Hindi.